

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 176 OF 2019 &**  
**IA NOS. 720 & 721 OF 2019**

**Dated : 16<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s. Green Infra Wind Energy Ltd.**

**.... Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Mr. Lakshyajit Singh B.

Counsel for the Respondent(s) : Mr. Anup Jain  
Ms. S. Rama for R-2

**ORDER**

**IA No. 721 of 2019 - (Application for exemption  
from filing certified copy of impugned order)**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed. Application is disposed of.

**A.NO. 176 OF 2019 &**  
**IA NO. 720 OF 2019**

Admit.

Objections, if any, shall be filed within six weeks' time i.e. on or before 28.08.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within two weeks' time i.e. on or before 12.09.2019 with advance copy to the other side.

List the matter on **24.09.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/mkj

**(Justice Manjula Chellur)**  
**Chairperson**